RAJYA SABHA

Thursday, the 17th November, 1983/ 26th Kartika 1905 (Saka)

The House met at eleven of the clock.

Mr. Deputy Chairman in the Chair.

ORAL ANSWERS TO QUESTIONS

Arrest of extremists in Punjab

*41. SHRI SYED SHAHABUDDIN† SHRI SYED RAHMAT ALI:

Will the Minister of HOME AF-FAIRS be pleased to state:

(a) the number of terrorists and extremists so far arrested in Punjab;

(b) the number amongst them who have been charge-sheeted:

(c) the names and particulars of criminals who are alleged t_0 have taken shelter in Gurdwaras;

(d) whether those criminals have been proclaimed as absconding;

(e) whether the names and particulars of such absconders have been conveyed to the Gurdwara authorities; and

(f) if so, the response thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) 832 such persons have been arrested till 10th November, 1983.

(b) 329.

(c) to (f) A list of persons who are so far reported to be hiding in Golden Temple complex is laid on the Table of the House. Most of these persons have been declared proclaimed offenders. While such a list cannot at any time be exhaustive, particulars of such persons have been conveyed by the State Government and the local police to the SGPC authorities from

†The question was actually asked on the floor of the House by Shri Syed Shahabuddin time to time to hand them over to the police. The SGPC authorities have not extended any cooperation in this regard so far.

Statement

List of wanted persons reported to be . hiding in Golden Temple Complex ...

Names

1. Parsa Singh

2. Dalbir Singh

3. Gopal Singh Shaheed

4. Balbir Singh Sandhu

5. Surinder Singh Gill

6. Sukhdev Singh

7. Sulakhan Singh

8. Rajinder Singh Mehta

9. Harminder Singh Sandhu

10. Swaran Singh

11. Anokh Singh

12. Amritpal Singh

13. Satinderjit Singh

14. Ranjit Singh

15. Gian Singh

16. Qabal Singh

17. Jagir Singh

18. Thakar Singh

19. Nand Singh

20. Major Singh

21. Gurmukh Singh

22. Sewa Singh

23. Amarjit Singh

24. Gurnam Singh

25. Balwant Singh

26. Jaswant Singh

27. Jagjit Singh

28. Kulwant Singh Jagadhriwala.

1.12

1 4380

テキー

29. Sowaran Singh

30. Lakha Singh

31. Dhana Singh

32. Joga Singh

33. Bukan Singh

34. Major Singh

35. Kala Singh

T

36. Surinder Singh 37. Jasbir Singh

3

- Ji Juspit omgi
- 38. Kuldip Singh 39. Harpreet Singh
- 40. Sukhdev Singh
- 41. Joginder Singh
- 42. Karam Singh
- 43. Mukhtiar Singh
- 44. Arjan Singh
- 45. Daljit Singh

SHRI SYED SHAHABUDDIN: Mr. Deputy Chairman, Sir, the list that has been tabled by the Government consists of 45 names. It does not give any particulars, which I had asked for. Even the parentage or the normal or the charges place of residence against them have not been mentioned. It just gives the names. The hon. Minister has said in his reply that particulars have been conveyed from time to time to the SGPC authorities. We do not know what particulars have been conveyed. Only names might have been conveyed to them. If only these names have been conveyed to them, it does not mean anything because these are merely a set of names and there can be hundreds of persons of the same name. Unless you provide detailed particulars which are required in law, for example, the parentage, normal occupation place of residence. charges against them. which magistrate has declared them as absconders or as proclaimed offenders, whether their photographs are available, whether these photographs have been given to the Gurdwara authorities, nothing can be done. Mr. Deputy Chairman. I am raising these questions because this has become a highly sensitive issue in the country. Much is being made of the allegations that Gurudwara and places of worship are being used as sancturies by criminals and by extremist and terrorist elements. Now, as far as I understand, I have been to the Golden Temple complex, the Golden Temple complex includes a number of buildings which are used as some sort of dharamsalas, which are open to any Sikhs who go

there for one day or two days or ten days and stay there. I am told that a register is maintained which lists the names of the persons who come to stay there and they sign there. But a person can also give false name. Now, unless the Gurudwara authorities are told about the details of these persons,. about the particulars of these persons and I am particularly anxious that photographs of these persons in the possession of the Government should be provided to them, they cannot do a proclaimed anything. After all, offender may be unknown to these authorities and he may go there one day and come away the next day. He may again go back and come out of these dharamsalas without the knowledge of these authorities. Therefore, if the Government's intention is to seek bong fide co-operation from the SGPC authorities, what is essential is to provide means to them of judging whether particular persons who have any connection with terrorist and who are inside these activities dharamsalas, inside the complex, are those wanted by the police. among Therefore, Sir, my first question is I want to know specifically whether the Government have the particulars of these persons and whether these particulars have been conveyed to the SGPC authorities, like parentage, normaj place of residence. charges against them, dates on which they were declared proclaimed offenders and their photographs? This is the first question that I as asking.

SHRI P. C. SETHI: As far as the names are concerned, apart from the names their addresses have also been given to them. In some cases where we have the photographs available. they have been given. As far as proclaimed offenders are concerned they have been declared proclaimed offenders on various charges. We have certainly not given the list of charges. But, as yet, there has been response from them. Yesterday Mr. Tohra has given a statement which has appeared in the Tribune, that he had never made a statement that if a

4

list is supplied to them, they are prepared to hand over the culprits. He added that any such statement appearing in the press was false.

MR. DEPUTY CHAIRMAN: Yes, your second question.

SHRI SYED SHAHABUDDIN: This is not a complete answer, because if you look at part (c) of my question, it asks for not just the names of the criminals but asks for names and particulars. The Government admits that in the case of at least some of them, they have the necessary particulars. Why don't they give us those particulars?

MR. DEPUTY CHAIRMAN: You ask your second question.

SHRI SYED SHAHABUDDIN: My second question is about a specific person who is very well known, Sant Jarnail Singh Bindranwale, About him, there is no doubt that he is in the Golden Temple Complex. The Government have off and on made statements as if he is an arch criminal and there are many charges against him. I would like to know from the Government, why is it that his name does not appear in this list? As far as I have seen, the name 'Bhindranwale' does not appear here in this list. And secondly, whether the Government have any specific charges of cognizable character against him and when his name was put on this wanted list.

SHRI P. C. SETHI: As I have said, we have given the addresses of these persons; of course, we have not supplied the charges, but we have got the list of the charges against these persons. I have also said that this list is not exhaustive, it goes on changing from time to time as the situation changes, people come out and go in and, therefore, this is a list which was supplied to them from time to time, and not only once, but about 9 times the State authorities and high dignitaries of the State have written to them to hand them over.

SHRI SYED SHAHABUDDIN: I asked about Bhindranwale.

MR. DEPUTY CHAIRMAN: What about Bhindranwale?

SHRI P. C. SETHI: There are cases challaned against Bhindranwale but they are prepared to hand him over.

SHRI SYED SHAHABUDDIN: But is he on the wanted list? Why is his name not here in the list.

SHRI P. C. SETHI: He has been challaned against various cases but he has not been declared proclaimed offender as yet... (Interruptions).

SOME HON. MEMBERS: Why? Why?

श्री रामेश्वर सिंह: उनके पास हथियार हैं (व्यचधान)

श्री उपक्षभापतिः ग्राप बैठिये , वह वतला रहे हैं ।

SHRI P. C. SETHI: This has to be done by the court... (Interruptions). Charge has been made time and again that Bhindranwale is our creation; but we have always denied that this is not correct.... (Interruptions).

SHRI A. G. KULKARNI: Have you moved the court that Bhindranwale should be proclaimed as offender? Sir, he is not replying, whether he has moved the court. (*Interruptions*). He says court has to do it. What is this? His reply must be complete.

MR. DEPUTY CHAIRMAN: I have not called you, Mr. Kulkarni.

SHRI A. G. KULKARNI: But his reply is not complete. I am a Member here and I want to get a complete reply. Let him say. I want to know whether the Government has moved the court or not. That is the implication. Government is very soft to Bhindranwale.

श्वी रामेश्वर सिंह बात छिपानी/नहीं चाहिए। उनको बतलाने या मौका देना चाहिए। श्वी सैयद रहमत झली : जनाब डिप्टी चैयरमेन साहब, मैं इस बात पर प्रपने दुख का इजहार करना चाहता हूं कि इस हाऊस में श्रमी इस क्वश्चन का जवाब आनरेबुल होम मिनिस्टर साहब ने दिया है श्रीर उस पर जिमनी रुवाफ करने के बहाने बहुत से ग्रपो-जीशन मेम्बर्ज प्रपनी स ट्स पर खड़े हो जाते हैं। यह खुद उनके ग्रंदाजे-फिक को बेनकाब करने वाली हरकत है, मैं यह जानता हूं। (ब्वबधान)

जनाब डिप्टी चैंगरमेन साहब, यह बात पालि-(मेंट्रो ग्रादाब ग्रीर मेरे मिजाज के खिलाफ है कि स-लीमेंट्री के मौके पर ि:वी शिस्म की तक्षरीर झाड़ने की कोशिजा की जाए, लेकिन मेरे सीधे जातिब जो बुजर्ग बैठे हैं, इन्होंने यह गलीज शिस्म की रवायन इस हाऊस में लायम की है । उनके नक्ष्णे ध्वम पर चलते हुए मैं सरकार से यह बात पूछना चाहता हूं कि मजहवी मुख्यमात पर, जो इबादत सरने की, खुदा को धाद खरने की ग्रीर दन्तने गुनाहों की माफी मांगने की जगह होती है... (व्यवधान)

†[شری سود رحمد علی : جلماب فیتی چوندرمین صاحب میں اس بات پر ایچ دکو کا اظہار کرنا چاعتلا هرں که اس هاوس میں ابھی اس کونفیچن کا جواب آنریبل هرم منستاد ماحب نے دیا ہے اور اس پر ضندی الداد فکر کو الداد فکر کو

جلاب قریقی چیڈرمین صاحب یه باعد پارایندلگری آداب اور میرے مزلج کے خلاف ہے کہ سیلیملگری کے موقعہ یہ کسی قسم کی تقریر جہازنے کی کوشعی کی جائے – لیکن میرے سیدھے جانب جو بزرگ بیقے ھیں سیدھے جانب جو بزرگ بیقے ھیں انہوں نے یہ غلیظ قسم کی روایت اس ھاؤس میں قائم کی ہے – ان کے سے یہ باعد پوچینا چھتا ہوں کہ مذھبی متاسات پر جو میادت کرنے کی – خدا کو یاد کرنے کی – اور ایچ گناھوں کی معانی مانکنے کی جگہ

SHRI SYED SHAHABUDDIN: I object to the word 'Ghaleez'. It means dirty. Is it Parliamentary? It should be withdrawn. The word 'Ghaleez' is unparliamentary.

MR. DEPUTY CHAIRMAN: I will see the record. I have not heard the word.

श्री सैयद रहनत झली : आप रिडाई पूरी तरह से देख लें। मैं कोई बात झादाब के खिलाफ नहीं यह रहा हूं। मैं सिर्फ यह जानना चाहता हूं ि अपनी सियासो गरजमन्दियों के लिए इवादतगाहों को

7

9

ग्रगर ग्रवोजीशन पार्टियां ग्रपनी पनाहगाह बनाना चाहती हैं तो क्या सरकार कोई मरकजी कानून बनाने के बारे में सोच रही है और अगर नहीं सोच रही तो मैं समझंगा कि जो देश ग्रौर वतन के खिलाफ काम करने वालों के ऊपर वह कोई पाबन्दी नहीं लगाना चाहती ? मैं सरकार से दो-ट्क ग्रन्दाज में इस बात का जवाब चाहता हूं कि मजहब के नाम पर सियासी दूकानदारी चमकाने वालों पर पाबन्दी लगाने के लिए क्या कोई मरकजी कातन बनाया जायेगा ?

†[شری سید رهمت دلی : آپ ریکارة پوری طرح سے دیکھ لیس - میں کوئی بات آداب کے خلاف نہیں کر رها هون - مين مرف يه جاندا جاهته ھوں کہ ایتی سیاسی فرضندیوں کے للم ممات کاموں کو اگر اپوزیشن پارٹیاں ايلى يلاه كاة بلاانا جاهتى هين تو کھا سرکار کوٹھی مرکزی قانون پذانے کے بارے میں سرچ رہی ہے ارر اگر تھیں سورج رهي هے تو مهين سمعهون کا که جو دیتھی اور وطوں کے خلاف کام کرنے والوں کے اوپر وہ کرئی پابندی نہیں لکانا چاہتی - میں سرکار سے دو ڈوک انداز میں اس بات کا جواب چاہتا ہوں کہ مذہب کے تام پر میاسی دوکانداری جمکانے والوں پر پابددی

لٹانے کے لیے کہا کوئی مرکزی قانوں

بنایا جائے کا -]

SHRI P. C. SETHI: Sir, as far as the law is concerned, I have already informed the House many a time that the law does not prohibit in regard to entering into the holy places. But as far as the Golden Temple is concerned, in deference to the sentiments of the Sikh community, Government has not done so.

KHUSHWANT SINGH: . SHRI 1 would like to know from the hon. Home Minister whether it is correct that some of the members of the Akali Party on their list are not only not in the Golden Temple but are abroad.

Secondly, you must have read that the brain behind the extremist group is a certain lady by the name of Amarjit Kaur; not our colleague in this House. She does not need guns to kill people. This is the name of the lady in the precincts of the Golden Temple. Many papers have mentioned her role behind the extremists. And does the Home Minister have any knowledge about literature published by these terrorist organisations because most of them do, in fact, publish material and send them abroad? Even the most senseless gang like the Baader-Meinhoff has published literature. I would like to know from the Home Minister whether hon. he knows what these different organisations are and what they have publish-•d.

Finally, how is it that the name of Talwinder Singh, who is supposed to be one of the brains behind this, has not been mentioned in the list of absconders? He is said to be in Germany at the moment.

SHRI P. C. SETHI; Sir, as far as the lady is concerned, about whom the hon. Member has mentioned, she was a Member of this House once upon a time. She is not hiding in the Golden Temple. She often goes out. She had been to Patna. She was recently in Delhi. She is not hiding there. She is moving about.

As far as Talwinder Singh is concerned, he is not in the Golden Temple. He is in Germany. He has to be brought back here. But a court case is going on there. Our people had gone to Germany to bring him. But on account of the court case, he has not been brought as yet.

श्री रामेश्वर सिंह : नाम के लोजिए ।

SHRI P. C. SETHI: This is the list of persons who are said to be in the Golden Temple.

SHRI SYED SHAHABUDDIN: What about the literature?

श्री बढ प्रिय मोर्यः : माननीय उपसभापति जी, माननीय गृह मंत्री जो ने एक्सट्रो-मिस्ट्स या उग्रवादियों की गिरफ्तारी की संख्या देते समय यह भी बताने की कुपा की थी कि कुछ गैर-कानूनी हथियार उन के पास मिले जिन के लाइसेंस उन के पास नहां थे। मैं केवल यह जानना चाहता हूं कि उग्रवादियों से जो हथियार ्गिरफ्तारा के दौरान मिले हैं या दूसरे ंरेड में मिले हैं उन पर क्या विदेशी मार्के हैं ग्रोर उस तरह के हथियारों का लाइसेंस हिन्दुस्तान में बैन है, उन को भरित सरकार लाइसेंस नहीं देती ? श्रीर तथा उन् उग्रवादियों से जांच पड-ताल करते समय, उन से पूछताछ करते समय गृह मंती जी को पूछताछ करने वाले अधिकारियों के जरिए यह भी जानकारी हुई है कि जनमें से कुछ ऐसे भी हैं जिन की ट्रेनिंग पाकिस्तान में हई है और उन में से कुछ ने यह भो स्वीकार किया है कि उन को ग्रौर भी देशों से सहायता मिल रही है, हथियार, ट्रेनिंग ग्रोर पैस के तौर पर ?

SHRI P. C. SETHI: As far as the question of arms recovered and their markings is concerned, we have not yet received any report about the details of these, but as far as smuggling of these arms across the border is concerned, it is possible that some of the arms might be smuggled across the border although there are heavy check posts there. However, all possible efforts are being made by our defence personnel and the Border Security Force to see that the foreign arms do not come in. We have not been able to arrest any such persons who have received any training in the foreign country.

DR. BHAI MAHAVIR: Sir, we do not know what to make of a situation like this. The Government all clong has been saying that there are people hiding in the Golden Temple and the Akali Leaders have all along been denying this. How do we come to know the truth? Sir, on the one side the Government has said it and the Prime Minister has said it most unequivocally that she does not intend to send the police into the Golden Temple, in fact she has also said that she is being pressurised to send the police, I do not know who is pressurising her.

SHRIMATI INDIRA GANDHI: I have never said that I am being pressurised.

DR. BHAI MAHAVIR: That has been reported in the press and if the Prime Minister wishes to deny, she is welcome to do so, but that is what was reported in the press.

SHRIMATI INDIRA GANDHI: May I repeat what I have said here if not once at least a hundred times, that I am not correctly reported in the press. I do not intend to deny all that appears in the press. Otherwise, my whole time would be spent in that exercise.

DR. BHAI MAHAVIR: It is very good that the Prime Minister is not being pressurised to do anything, but then she has taken a decision on her own not to send the police into the Golden Temple.

-

SHRIMATI INDIRA GANDHI: I have not said this. All that you might have read in the press may or may 43

Oral Answers

[17 NOV. 1983]

not be correct. I have not said anything about sending or not sending the police nor about being pressurised or not being pressurised.

DR. BHAI MAHAVIR: This is something which is a news because now she says that she has not said anything about it.

MR. DEPUTY CHAIRMAN: The Minister has just now said that they do not wish to send the police.

DR. BHAI MAHAVIR: All right. Otherwise also when that is the policy of the Government I do not know why the Prime Minister wishes to deny this particular statement.

SHRIMATI INDIRA GANDHI: Only because I have not made it. I am not talking about policy. The Hon'ble Member has taken my name and I am replying that I have not made any such statement.

DR. BHAL MAHAVIR: All right. a dozen times this thing has come in the press.

(Interruptions).

3

SHRIMAT_I INDIRA GANDHI: But that does not make it true.

DR. BHAI MAHAVIR: If that is so, that is a compliment to our press. I do not know how the press will take it. Well, is there a way out of this situation or not? Short of sending the police in, has the Government given thought to same proposal to have a list and send some judicial officer with the cooperation of the authorities of the Golden Temple to verify the truth or otherwise of this particular thing? That is because the country has a right to know how this riddle is going to be solved. And, in this context I would like to know if the Government is prepared to publish the CBI report into the inquiry which they conducted into the murder of DIG Atwal.

SHRI P. C. SETHI: As for the people who are there, the Govern-

ment has even suggested to the SGPC authorities to agree to constitute а committee of five representatives of indepenthe SGPC and five others, the dent Sikhs, and let them visit Gurudwara, Nanak Niwas and other places, and let them come to a conclusion, but they have not responded to this. As far as the CBI report on the murder of DIG Atwal is concernthe matter is actively and proed, gressively under investigation. We are anything not in a position to say about this inquiry at the present juncture.

DR. BHAI MAHAVIR. The report has been made by the CBI.

MR. DEPUTY CHAIRMAN: We discussed Punjab for full one day. I am not going to allow you to enter into this discussion.

SHRI P. C. SETHI: It is not necessary that.....

SHRI SAT PAUL MITTAL: Much noise is being made by the Opposition....,

DR. BHAI MAHAVIR: The Home Minister said something. We have not followed what he wanted to say.

SHRI P. C. SETHI: I have said that whatever CBI says interimly to the Government, it is not necessary that we should publish it, or put it before this hon'ble House.

DR. BHAI MAHAVIR: Is it necessary that i_t should be concealed?

SHRI P. C. SETHI. There is no question of concealing it, but **ft** would not be in the interest of the investigation itself.

SHRI SAT PAUL MITTAL: Much noise is being made here by the Opposition parties....

SHRI MANUBHAI PATEL: You are adding to it.

SHRI SAT PAUL MITTAL: Doesn't matter, I am not yielding. Much

noise is being made by the Opposition parties about inclusion or exclusion of one name or the other. I want to know from the hon. Minister whether it is not a fact that outstanding leaders of the Opposition parties have baled out the Akali Dal by visiting the precincts of Golden Temple and declaring that no extremist is hiding there. Is it not a fact? And they belong to the leadership of the Opposition-the Janata Party and other parities-who visited and tried to have gone and bale out the Akali Dal. Is it not a fact? Now on what basis are they raising the question that that name is not included and that name is excluded from it? I want to know this from the hon. Minister.

SHRI P.C. SETHI: This has appeared many times that some leaders of the Opposition visited Golden Temple and after having visited the Golden Temple, they have said that they have not found any undesirable person there.

SHRI JAGDISH PRASAD MATHUR That is an aspersion. You name the leader.

SHRI SAT PAUL MITTAL: They include one who was your leader....

SHRI P. C. SETHI: I need not name them. You know all those persons.

MR DEPUTY CHAIRMAN: He need not name them.

SHRI MANUBHAI PATEL: This is not a problem on which we should agitate in a manner which will not help in solving the problem. Our attitude is to help in solving this national problem. But it seems the attitude of the Government is negative. I wanted to put this in the presence of the hon. Prime Minister. but she has gone. Through the Home Minister, I would like to know, the Prime Minister has made a statement that it was her mistake to involve the opposition is solving this problem. She has said that. Again in some recent meeting, she said: "I want the cooperation of the Opposition". Now Janata Party General Secretary. Mr. Shahabuddin. has come out openly, even at some danger to himself and he has named such an offender. I do not know how the Home Ministry is going to give him protection. He has named and I do not know why the Government is afraid of taking any action. Even Mr. Kulkarni has said that the Home Minister has not moved the court. So I would like to know whether the Government wants really constructive cooperation of the Opposition as far as this problem is to be solved.

MR. DEPUTY CHAIRMAN: The problem has been discussed for one day. Now put the question.

No-SHRI MANUBHAI PATEL: Party from the Opposition subscribes to any violent action and we never support terrorist activity. We believe in lawful agitation which is based on. non-violent and peaceful methods.

MR. DEPUTY CHAIRMAN: That is all right. Put the question.

PATEL: SHRI MANUBHAI No Mr. Sat Paul Mittal was alleging directly that Janata Party are the people who are agitating, that they visited the Golden Temple etc. as if we are inciting this agitation. On the contrary, it is our effort to conciliate and see that some solution comes out and to be helpful to the agitation and to the Government. My question is: to the Government. My question is....

MR. DEPUTY CHAIRMAN. There is no question. You are only going on giving a lecture.

SHRI MANUBHAI PATEL The terrorists come on a motor-cycle and shoot down in broad daylight openly. The terrorists come in white Ambassador cars and shoot at noon time and run away. What is your CBI doing? Central Intelligence only has to follow afterwards. They do not know when the atmosphere is so surcharged with. violence and they know that certain squads are very active.

MR. DEPUTY CHAIRMAN: I think you are going beyond the scope of the question. I think I won't allow this. It is not a debate....(Interruption).....You read the question.... (Interruptions)...I will not allow this. You put the question. This is not a debate. One full day debate we had on Punjab. If you are not satisfied with it, that is a different matter.

SHRI MANUBHAI PATEL: Will the Government deploy special central intelligence forces in order to detect these terrorist squads and will the Government als_0 take action as suggested by Mr. Kulkarni and Mr. Shahabuddin?

SHRI P. C. SETHI: Sir, we do have a central intelligence agency there in Punjab and from time to time we have been receiving their reports as well as the reports from the CIB of Punjab. As far as the suggestion of Mr. Shahabuddin and Mr. Kulkarni are concerned, I do not know to which suggestions the hon. Member is referring because they have made many suggestions.

SHRI MANUBHAI PATEL: Will you ask the court t_0 declare him an offender?

SHRI P. C. SETHI: We will certainly consider this.

Uranium deposits

*42. SRI B. SATYANARAYAN REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact the Atomic Minerals Division has recently discovered deposits of uranium in various parts of the country;

to Questions

(b) if so, what are the names of the States and districts where such uranium deposits have been discovered and the details of such places in Andhra Pradesh;

(c) whether any exploration activities are contemplated in various geologically favourable areas applying modern methods to exploit these natural resources; and

(d) if so, what are the areas earmarked and by when the whole survey is proposed to be completed and what are the other associated minerals that are likely to be available in these places?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONIC AND OCEAN DEVELOPMENT (SHRI SHIVRAJ, \checkmark . PATIL): (a) to (d) A Statement is laid on the Table of the House.

STATEMENTS

(a) Yes, Sir.

(b) Names of the states with districts where the Uranium occurrences have been recently located by the Atomic Minerals Division are given below:---

| State | | District | |
|-------------------|--|--|---|
| Andhra Pradesh | <u> </u> | Mehboobnagar, Nalgonda, Prakasam. | Nellore and |
| Arunachal Pradesh | | West Kameng. | الجرية أوالما ع |
| Bihar | | Singhbhum, Palamau. | the set of |
| Himachal Pradesh | · · | Hamirpur, Kulu, Kannaur, Simla, Chamba | |
| Jammu & Kashmir | • | Udhampur. | |
| Karnataka | kjana krysta stjele | North Kanara and South Kanara. | |
| Madhya Pradesh | | Rajnandgaon, Sarguja and Bilaspur. | |
| Meghalaya | | West Khasi Hills & Care Hi | lls, e aga e |
| Rajasthan | | Udaipur and Alwar. | |
| Sikkim | | West and East Sikkim. | • |
| Uttar Pradesh | and the second | Tehri-Garwal, Saharanpur and Dehradan, | |